



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12th OF JANUARY, 2026

WRIT PETITION No. 50485 of 2025

MOHD. SHAKEEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Jafar Khan, learned counsel for the petitioner.

Dr. S.S. Chouhan, learned Government Advocate for the
respondent/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

The corpus is produced before this Court by Assistant Sub Inspector, Shri K.P. Uikey and Lady Constable 334, Khema Singh. The corpus is major. She states that she has left her parental home of her own free will and is not in a wrongful confinement. She states that she does not wish to return to her parental home.

In view of the above, the petition is disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE



P/-